

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-201-2020**

IDC Retired Staff Welfare Association Petitioner.

Versus

State of Goa and ors. Respondents.

Mr. D. Lawande, Mr. Pradosh Dangui and Mr. G. Nadkarni,
Advocates for the petitioner.

Mr. Manish Salkar, Government Advocate for the respondent nos.1
3, 4, 5 and 6.

Mr. A. D. Bhole, Advocate for the Respondent no.2.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 12th October, 2020

P.C.:

Mr. Manish Salkar, learned Government Advocate, states that on account of certain difficulties, the affidavit could not be filed. However, he points out that, such affidavit will be filed, positively, within two weeks from today and copies will be furnished, to the learned counsel for the petitioner.

2. Accordingly, we adjourn this matter by three weeks i.e. 02.11.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-